

Memorandum of Understanding. The immediate requirements of diesel locomotives were indicated as 20 numbers (approx.).

(c) The cost has not been decided. In the event of a contract being signed with Vietnam, India will be able to enter this market for diesel locomotives.

#### Export of Railway Wagons to Saudi Arabia

3377. SHRI P. M. SAYEED: Will the Minister of COMMERCE be pleased to state:

(a) whether India is exporting railway wagons to Saudi Arabia;

(b) if so, whether any agreement has been signed in this regard;

(c) if so, the details thereof; and

(d) whether there is already shortage of wagons in India and this decision will further deteriorate the situation

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) and (c) Do not arise.

(d) The wagon manufacturing capacity available in the country is adequate.

#### Soyabean Processing Plants

3378. SHRIMATI USHA PRAKASH CHAUDHARI: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether the Soyabean Processors Association of India had urged the Centre to allow to set up more processing plants in view of increase in production of soyabean; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI MOHAMED USMAN ARIF): (a) and (b) Ministry of Civil Supplies has not received such a request. However, there is no restriction on the setting up of soyabean processing plants. A scheme for

setting up of soyabean processing complexes by the Government of India has been included in the Sixth Five Year Plan.

#### Setting up of a Tripartite Committee for Textile Industry

3379. SHRI JAGDISH TYTLER: Will the Minister of COMMERCE be pleased to state:

(a) whether a tripartite committee has been set up for textile industry having equal representation from the trade unions, employers and Government;

(b) if so, the details thereof; and

(c) when, where and how this panel is going to function?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) A copy of the Resolution constituting the Tripartite Committee is laid on the Table of the House. [Placed in Library. See No. LT-5568/82.]

(c) The Committee shall be free to devise its own procedure, it will function from Bombay.

#### Prospects of World Bank Setting up an Energy Affiliate

3380. SHRI B. V. DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether the prospects of the World Bank setting up an energy affiliate to finance to energy development programmes has been reported dim, according to the Bank's Annual Report for 1982;

(b) if so, whether the proposal of establishing such a body has been supported by a large number of developing countries and endorsed by the Development Committee;

(c) whether this proposal was shot down by some of the Bank's Executive Directors;

(d) whether India was expecting that this proposal will help her to a great extent; and

(e) if so, the reaction of the Indian Government?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (e) The World Bank Annual Report 1982 does make a reference that there are no immediate prospects for an agreement on the establishment of the proposed energy affiliate. While many Executive Directors of the World Bank felt that the establishment of an energy affiliate, a proposal endorsed by the Development Committee in fiscal year 1981, remained the most attractive method of raising additional funding for energy investments in developing countries, some other Executive Directors felt that alternative ways to enable the Bank to finance an increased programme of energy investments like co-financing arrangements should be explored. Government of India feels that immediate establishment of the energy affiliate, in the present circumstances, would be the most effective method of raising additional funding for energy investments in the developing countries and we are actively pursuing this objective.

12 hrs.

DR. SUBRAMANIAM SWAMY (Bombay North East): On a point of order.

MR. DEPUTY SPEAKER: Now I go to the next item. *(Interruptions)*.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): On a point of order.

MR. DEPUTY SPEAKER: The Question Hour is over. There is a vacuum in the House. If anybody wants to raise a point of order, he must take my permission.

DR. SUBRAMANIAM SWAMY: On a point of order.

MR. DEPUTY SPEAKER: On this issue, I request you to come and meet me in the Chamber, I can explain to you the rules.

*(Interruptions)*

DR. SUBRAMANIAM SWAMY: Not connected with this.

*(Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): In fact, my Ministry is interested in answering this question. I thought I was going to have an opportunity to reply to this question.

MR. DEPUTY SPEAKER: The time was over.

*(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura): I have given a notice of adjournment motion regarding retrenchment of 45,000 textile workers in Bombay. This is a very serious matter. I want to know the fate of my motion.

MR. DEPUTY SPEAKER: This is a continuing matter and the consent has been withheld.

PROF. RUP CHAND PAL (Hooghly): Day before yesterday, the hon. Minister of Information and Broadcasting made a statement in this very House. We wanted some clarification regarding that statement which was denied to us. On Bihar Amendment of IPC and CPC Bill, yesterday, there was a rally against this which was unprecedented in the history of the country and Delhi. We want that the Presidential assent should be withheld and the Government should come out with a specific assurance with regard to that.

MR. DEPUTY SPEAKER: You may write to the Minister.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): There are two points. First of all, until and unless you give a satisfactory answer, it will be difficult for me to sit down.

MR. DEPUTY SPEAKER: You said, you were having some trouble in your legs?

SHRI SATYASADHAN CHAKRABORTY: Under what rules a portion of the question was deleted because your office and the office of the Speaker also function under certain rules?

MR. DEPUTY SPEAKER: It will be looked into. I have not given my final